

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-117(ND)/2017**

**IN THE MATTER OF:**

Sh. Anuj Aggarwal ..... Applicant/petitioner  
Vs.  
M/s. Crux Consultants Pvt. Ltd.& Ors. .... Respondents

**Order under Sections 241-242 of the Companies Act**

**Order delivered on 07.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**Ms. Deepa Krishan  
Hon'ble Member (T)**

For the Applicant/petitioner :

**ORDER**

The matter be listed tomorrow, i.e. on 08.11.2017 with notice to the other side.

The concerned officer shall explain why the matter was not listed as per the directions issued in the order dated 01.09.2017, which <sup>re</sup> ~~en~~ required the matter to be listed on 24.10.2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

07.11.2017  
V. Sethi